CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO:421/2001 DATED THE 22ND DAY OF JUNE,2001

CORAM:HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SMT. SHANTA SHASTRY, MEMBER(A)

D.G.Bhambal, Librarian, Kendriya Vidyalaya No.1, Ahmednagar

... Applicant

By Advocate Shri G.S.Walia

V/s.

- Union of India, through Assistant Commissioner, Kendriya Vidyalaya Sanghatan Regional Office, IIT Powai, Mumbai - 400 076.
- Principal Kendriya Vidyalaya No.1, Ahmednagar
- Education Officer, Kendriya Vidyalaya No.1, Ahmednagar.

... Respondents

(ORAL)(ORDER)

## Per Shri Justice Ashok Agarwal, Chairman

In Disciplinary Proceedings conducted against the applicant, a penalty of reduction of pay by two stages in the pay scale for a period of one year with effect from 1/3/2001 without cumulative effect with a direction that he shall continue to draw the future increments, if otherwise eligible is imposed upon the applicant by the impugned order passed on 3/4/2001 at Annexure A-1. Aforesaid order of penalty has been impugned by applicant by preferring an appeal to the Appellate Authority on 15/5/2001, a copy of whereof is annexed at Annexure A-4. The same is pending and no decision thereon has been taken. Applicant in the

circumstances has instituted the present OA seeking the impugning the aforesaid order of penalty.

Since the applicant has approached this Tribunal at an 2. interlocatory stage, we are not inclined to hear Shri merits of the impugned order. However, in view of the pendency of the appeal we find that the interest of justice will by disposing of the present OA at this stage itself even without issue of notices with a direction of the Appellate Authority, the Respondent Nos.1 and 2 herein to dispose of the aforesaid appeal expeditiously and in any event within a period of weeks from the date of service of this order. We direct accordingly. No costs.

"DASTI"

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(SHANTA SHASTRY)
MEMBER(A)

abp

(ASHOK AGARWALT)